

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

M. A. NO. 57/2025

IN

ORIGINAL APPLICATION NO. 613/2022

IN THE MATTER OF:
RAM MILAN SAHAN

...APPLICANT

VERSUS

STATE OF U. P. &

...RESPONDENT(S)

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NEW DELHI

DATED: 31.01.2026


(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

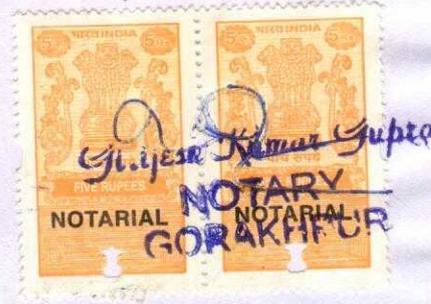
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M. A. NO. 57/2025
IN
ORIGINAL APPLICATION NO. 613/2022



IN THE MATTER OF:
RAM MILAN SAHANI

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...RESPONDENT(S)

RESPONSE ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 05.12.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Ashutosh Chauhan aged about 45 years S/o Late Shri Ratan Singh Chauhan presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Gorakhpur, do hereby solemnly affirm and state on oath as under:

1. That the deponent in official capacity mentioned above, is fully acquainted with the facts and circumstances of the case and as such he is competent and authorized to swear this affidavit.

2. That it is submitted the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter involves the issue that an average 500 tons of garbage is dumped on embankment of Rapti River at Nausad Akla Baudha/ Kalani, which has reached main river flow causing serious pollution to river and every day there is burning of garbage emitting toxic gases, causing serious health hazards to the residents and damage to the environment in Gorakhpur.

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4. That on the last occasion when the matter was heard, Honble Tribunal was pleased to pass the order. For ready reference, the operative part is reproduced below:

“ ...

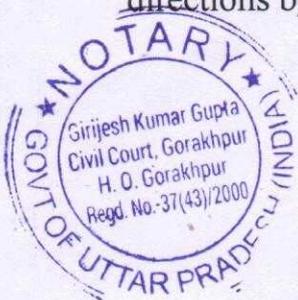
5. *We have gone through the compliance report filed on behalf of Municipal Corporation, Gorakhpur and UPPCB and we find that the same are materially deficient with respect to all material aspects regarding compliance with the Solid Waste Management Rules, 2016 and also compliance with directions issued by this Tribunal.*

6. *Learned counsels for Municipal Corporation, Gorakhpur and UPPCB seeks four weeks' time for filing further compliance reports.*

... ”.

5. That in compliance to the direction passed by this Hon'ble Tribunal vide order dated 05.12.2025, inspection was conducted by the officials of regional Office, UPPCB, Gorakhpur dated 28.01.2026. During the said inspection it was found that there are 80 wards and 10 zones with the Municipal Limits of Municipal Corporation, Gorakhpur. 1,93,155 house hold are situated within Municipal Limits of Gorakhpur. The Population of Municipal Corporation, Gorakhpur as per census of 2011 is 7,70,772. Further the detail of the Municipal Solid Waste generated from Municipal Corporation, Gorakhpur as per data provided by Municipal Corporation, Gorakhpur is 434.6 TPD. Out of 434.6 TPD total waste generated, 239.5 TPD is wet waste, 173.8 TPD is dry waste and 21.3 TPD is domestic Hazardous and Sanitary waste. As per information provided by Municipal Corporation, Gorakhpur 43.4 TPD Construction and Demolition waste is also produced.

The table below summarizes the directions and the present status of compliance of directions by Municipal Corporation, Gorakhpur.



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Sr. No.	Directions of Hon'ble NGT	Compliance status by Municipal Corporation, Gorakhpur
1	<p>This tribunal in its order dated 30/01/2024 observed that that stand taken in the report does not show any effective compliance of MSW rules 2016 and standoff Municipal Commissioner Gorakhpur is only for future steps instead of effective remedial measures in the present it has also been observed that waste generation estimate by Municipal Corporation Gorakhpur which is 434.6 TPD is not matching with the plant waste processing facilities and their nature mix of charcoal waste plant bio CNG etc are proposed without having proper qualitative assessment and its quantification be remediated is not clarified in totality this tribunal finds that a careful review is required and the firm timelines with budget allocation is necessary.</p>	<p>At present 215 TPD of Wet waste generated from Municipal Corporation, Gorakhpur is being managed/treated through 12pit-based composting, vermi-composting and community/home composting system. These facilities are located on the following places. :-</p> <ol style="list-style-type: none"> 1) Bandhu Singh Nagar 2) Basantpur 3) Civil Line Dwitiya 4) Netaji Subhash Chandra Bos Nagar 5) Betiyahata 6) Civil Line Pratham 7) Madhav Nagar 8) Giridharganj 9) Raptinagar 10) Civil Line Dwitiya 11) Gopalpur 12) Kanha Upvan Nagar <p>173.8 TPD dry waste generated from Municipal Corporation, Gorakhpur is being processed</p>



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through 05 Material Recovery Facilities having total capacity 190 TPD. These facilities are located at the following points :-

- 1) Material Recovery Facility Neta Ji Subash Chandra Bose, BilandpurKhatta
- 2) Material Recovery Facility Mahewa
- 3) Material Recovery Facility BRD Medical College
- 4) Material Recovery Facility, Lal Diggi
- 5) Material Recovery Facility Bhairapur

As per the information provided by Municipal Corporation, Gorakhpur work of quantification and characterization study of waste generated for all 80 wards of Corporation has been completed. The study has been done by third party agency i.e. **Black Globe Ecocare Pvt. Ltd.**

Based on the quantification and characterization of the waste generated in the city Municipal Limit, Nagar Nigam has prepared a comprehensive plan for collection and transportation of waste and its processing. The detail status of the waste processing plant is as given below:-

500 TPD waste-to-charcoal plant has been established in Vill- Suthani. This plant is currently under trial. As per information provided by Nagar Nigam a budget of approximately ₹250 crores has been allocated for this plant. Waste to charcoal plant is likely to be commissioned by March, 2026.

As per the information provided by Municipal Corporation, Gorakhpur a Memorandum of Understanding which costs approximately ₹120 crore has been signed with **Indian Oil Corporation Limited (IOCL)** for the establishment of a **200 TPD capacity Bio-CNG plant in Vill- Suthani.**

As per the information provided by Municipal Corporation, Gorakhpur. The Public Sector Undertakings (PSUs), like NTPC, IOCL are funding these projects, wherein Nagar Nigam Gorakhpur is providing the required land and other logistical support, infrastructure etc. Costs of land, logistic support and in fracture is a approximately Rs. 80 Crores and this is funded by Nagar Nigam from its own sources and other state government schemes to the PSUs for effective implementation of waste management initiatives.

Construction work of a **5 TPD domestic Hazardous waste** processing plant is being done under NCAP which costs approximated

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		<p>₹6.50 crores. Construction work has been completed and this plant is likely to be commissioned in coming months.</p> <p>As per the information provided by Municipal Corporation, Gorakhpur, The Integrated Waste Management Facility located at Suthani will not only processes the municipal solid waste generated by Nagar Nigam Gorakhpur, but it will also cater to the waste management needs of neighboring Urban Local Bodies (ULBs) situated in the Gorakhpur district. This Integrated Waste Management Facilities will function as a regional hub for sustainable waste management. Nagar Nigam Gorakhpur is in the process signing MoU with nearby ULB's for processing of their solid waste.</p>
2	Ensure all processing facilities are duly authorized under SWM Rules, 2016	U.P. Pollution Control Board has issued CTE of Waste to charcoal Plant, CBG Plant, Animal Carcass Plant, C&D Waste Processing Plant. Copy of the CTE issued by Board is attached as Annexure-1
3	Prohibition of open burning of waste on lands, including at landfill sites	Public notice has been published by U.P. Pollution Control Board in Regional New Papers for prohibiting open burning of garbage. In the public notice it has been mentioned that an environmental compensation of ₹5,000 (small garbage burning) & ₹25,000 (bulk garbage burning). Local bodies situated in Jurisdiction of Regional Office, Gorakhpur has been also directed to aware the public through electronic and print media. Copy of public notice published in news papers and notice sent to local bodies is annexed as annexure-02.
4	Waste generators to pay user fee for solid waste management as specified in byelaws of the local bodies.	As per the information provided by Municipal Corporation, Gorakhpur, action has been taken in this regards by Nagar Nigam. Gazette Notification has been published by Municipal Corporation, Gorakhpur regarding fee payable by waste generators.
5	Identification and allocation of land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes	As per information provided by Municipal Corporation, Gorakhpur, land has identified and 05 material recovery facilities, located at Neta Ji Subash Chandra Bose, BilandpurKhatta, Mahewa, BRD Medical College, Lal Diggi and Bhairpur is already established and they are operational. 02 Garbage Transfer Stations of capacity 200 TPD at Lal Diggi and 200 TPD at Chargawan are fully operational.



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		<p>A 50 TPD Construction and Demolition plant located at Mahesra is operational.</p> <p>12 pit composting units located at Bandhu Singh Nagar, Basantpur, Civil Line Dwitiya, Netaji Subhash Chandra Bos Nagar, Betiyahata, Civil Line Pratham, Madhav Nagar, Giridharganj, Raptinagar, Civil Line Dwitiya, Gopalpur, Kanha Upvan Nagar are already operational.</p> <p>At Suthani, the establishment of an Integrated Solid Waste Management Facility (ISWMF) is currently underway. The facility is being designed as a comprehensive hub to process diverse waste streams with the following planned capacities: -</p> <ul style="list-style-type: none"> • 500 TPD Waste-to-Charcoal Plant • 200 TPD Bio-CNG Plant • 05 TPD Domestic Hazardous Waste Plant. • 10 TPD Common Biomedical Waste Treatment Facility. • 10 TPD Tyre Waste Management Plant.
6	Start a scheme on registration of waste pickers and waste dealers	As per the information provided by Municipal Corporation, Gorakhpur, Informal Rag-pickers has been formalized and has been enrolled under NAMASTE Scheme and engaged in SWM services.
7	Prepare a comprehensive Solid Waste Management (SWM) Plan & Strategy; align with SWM Rules, 2016	As per the information provided by Municipal Corporation, Gorakhpur, City Solid Waste Action plan has been approved by MoHUA.
8	Door to door collection of segregated solid waste from all households including slums and informal settlements, commercial institutions and other non-residential premises	As per the information provided by Municipal Corporation, Gorakhpur 239 motorized vehicles and 110 Tricycles are engaged in daily door to door collection within the Municipal Limit of Gorakhpur. Door-to-door waste collection vehicles are four-compartment vehicles to ensure proper segregation of waste at the source. These vehicles are GPS-enabled and equipped with a public address system to facilitate communication and awareness among citizens. The route coverage and real-time monitoring of these vehicles is managed through the Integrated Command and Control Center (ICCC) and the Vehicle Tracking and Monitoring System (VTMS), ensuring efficiency and transparency in operations. Additionally trained staff has been deployed to oversee all field activities, leveraging technology to strengthen accountability, improve service delivery, and enhance overall waste management outcomes.



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		Nagar Nigam Gorakhpur is raising awareness among the citizens about the importance of source segregation and importance of waste management through Information, Education, and Communication (IEC) activities, Magic Shows, Swachh Vidyalaya Competition etc. According to Nagar Nigam, Gorakhpur in the financial year 2024-25, revenue of approximately ₹4.97 crore was generated through user charges for door-to-door waste collection services. Similarly, in the financial year 2025-26, the revenue stood at approximately ₹5.16 crore (Till 30 th December, 2025).
9	Facilitate formation of Self-help groups, provide identity cards and encourage integration in SWM including door to door collection of waste.	As per the information provided by Municipal Corporation, Gorakhpur , in the narrow lanes and areas which are not accessible to light motor vehicles, Self-Help Groups (SHGs) are engaged in door-to-door waste collection. To facilitate this, gender-neutral, lightweight tricycles are provided to the SHGs, ensuring ease of use and equitable participation. To promote livelihood opportunities, 80 percent of the collected user charges from these areas are reimbursed to the SHGs.
10	Setup MRFs or secondary storage facilities with sufficient space for sorting of recyclable material	As per the information provided by Municipal Corporation, Gorakhpur, 173.8 TPD of dry waste is being processed through five Material Recovery Facilities (MRFs) having an aggregate capacity of 190 TPD. Detail about the MRF is as given below:- <ol style="list-style-type: none"> 1) Material Recovery Facility Neta Ji Subash Chandra Bose, Bilandpur Khatta having capacity 50 TPD. It is operational. 2) Material Recovery Facility Mahewa having capacity 30 TPD. It is operational 3) Material Recovery Facility BRD Medical College having capacity 30 TPD. It is operational 4) Material Recovery Facility, Lal Diggi having capacity 30 TPD. It is operational 5) Material Recovery Facility Bhairampur capacity having 50 TPD. It is operational.
11	Provide training on solid waste management to waste pickers and waste collectors	As per the information provided by Municipal Corporation, Gorakhpur, regular sessions are being conducted for capacity building of waste



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		<p>pickers and waste collectors under NAMASTE Scheme and through other capacity building workshops.</p> <p>Indian Tobacco Company, Samvedna Development Society, Shristi Waste Management Society and NGOs are engaged for the capacity building of sanitary workers.</p>
12	<p>Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction.</p>	<p>As per the information provided by Municipal Corporation, Gorakhpur, compost produced from decentralized wet waste processing facilities are being used in all gardens and parks maintained by Municipal corporation.</p> <p>The vermi-compost produced from Kanhaa Upwan is also being sold to the farmers and to the nursery owners.</p>
13	<p>It appears from the material on the ground that the Municipal Corporation, Gorakhpur did not take any material/effective steps before filing the present petition. Serious violation of the SWM rules 2016 is evident from the existence of legacy waste measuring about 1.96 lakh metric ton at Ekla Bandha site is in the floodplain of river rapti causing serious water pollution particularly during monsoon and floods. Steps have been taken for construction of integrated waste management plant and bio CNG plant at Suthani, 1 Garbage Transfer Station, 5 material recovery facilities, one construction and demolition of waste plant at Maheshra besides one material recovery facility and one garbage transfer station already set up but the scheduled dates for operationalization of the same are not yet mentioned. One MRF is stated to be functional and five are stated to be in progress of being set up but there is no mention even regarding the places where one MRF is already set up and five MRF's are being set up. Same is the case regarding second garbage transfer station. 1.96 lakh metric ton legacy be waste is stated to have been cleared but requisite details/ particulars regarding the manner of processing and disposal of the same have not been given. The fact that there are serious violation of custom rule 2016 by municipal corporation Gorakhpur is evident from a comparative reading of SWM Rules 2016 and the reports file in the case and we do not intended to catalogue all the violations here.</p>	<p>After inspection it was found that Municipal Corporation, Gorakhpur has processed 1,96,000 MT legacy waste dumped that Ekla Bandha through bio-mining. After bio-mining about 40 acors of land has been reclaimed. The reclaimed area at EklaBanda has been barricaded and developed as City Forest through the Miyawaki forestation. More than 70,000 saplings have been planted for ensuring dense greenery and compliance with flood-prone area management guideline.</p> <p>As per the information provided by Municipal Corporation, Gorakhpur, the RDF produced from the legacy waste has been sent to cement factories for disposal, the inert and black soil is used in low-lying areas.</p> <p>Two Garbage Transfer Stations of 200 TPD capacity are operational at Laldiggi and Chargawa.</p> <p>At Integrated Waste Management Plant situated at Suthani, The construction work of 05 TPD Domestic Hazardous Waste Plant is completed and work of following facilities is under progress.</p> <ul style="list-style-type: none"> • 500 TPD Waste-to-Charcoal Plant • 200 TPD Bio-CNG Plant • 10 TPD Common Biomedical Waste Treatment Facility. • 10 TPD Tyre Waste Management Plant <p>5 material recovery facilities which are located</p>



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		at Laldiggi, Netaji Subhash Chandra Bose, BRD Medical College, Bhairampur, Kanha Upwan are presently operational. 50 TPD C&D Waste Management Plant located at Maheshra is operational.
14	As mandated by the Rule 17 of SWM Rules 2016 all manufacturers of disposable products such as tin, glass, plastics packaging etc., or brand owners who introduce such products in the market have to provide necessary financial assistance to Local Authorities for establishment of waste management system and all such brand owners who sell or market their products in such packaging material which are non-biodegradable's have also to put in place a system to collect back the packaging waste generated due to their production. No information whatsoever has been provided by Chief Secretary Government of Uttar Pradesh or the Commissioner, Municipal Corporation Gorakhpur regarding financial assistance to local authorities for establishment of waste management system and putting in place a system to collect back the packaging waste generated due to their production by the concerned manufacturers and brand owners.	As per the information provided by Municipal Corporation, Gorakhpur, notice has been issued to the concerned industries to follow SWM Rules 2016 for PIBOs.
15	Wide order dated 22 December 2016 passed in O.A. No. 199 of 2014 titled as " Mrs. Almitra H. Patel and another Vs. Union of India and others. " This Tribunal specifically directed the state Governments, Local Authorities, Pollution Control Boards of the respective States, Pollution Control Committees of the UTs and the concerned Departments to ensure that they open or cause to be opened in discharge of Extended Producer Responsibilities, appropriate number of centers in every colony of every district in the State which would collect or require residents of the locality to deposit the domestic hazardous waste like fluorescent, tube, bulbs, batteries, electronic items, syringe, expired medicines and such other allied items. Hazardous waste so collected by the centers should be either sent for recycling, wherever possible and the remnant thereof should be transported to hazardous waste disposal facility. No response has been filed by the Chief Secretary, Government of Uttar Pradesh regarding compliance of above said direction. In the progress report filed by District Magistrate, Gorakhpur and the Commissioner Municipal Corporation, Gorakhpur also there is no mention regarding compliance with	05 RRR centers (Reduce, Reuse, Recycle) have been established across various ward locations (Durgawadi, Hatti Mata, Betihata, Jail Road, Old RTO) and 02 RRR centers are under construction (Phulwariya and Nausad near Vijeta Hotel) with dedicated provisions for the safe storage of hazardous waste, including fluorescent tubes, bulbs, batteries, electronic items, syringes, expired medicines, and other allied materials. From there, it is transported to authorized agencies for further treatment, recycling, or disposal in compliance with environmental regulations. Construction work of a 5 TPD domestic Hazardous waste processing plant costs approximated ₹6.50 crore has been completed under NCAP and likely to be commissioned in the coming month.



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	the above said directions.	
16	<p>The District magistrate, Gorakhpur has filed joint action taken report with Commissioner, Municipal Corporation, Gorakhpur and has not filed any separate report regarding compliance with rule 12 of the SWM Rules 2016 as to facilitating, identification and allocation of suitable land for setting up solid waste processing and disposal facilities to local authorities in the District including Municipal Corporation, Gorakhpur and quarterly reviewing of performance of local bodies on waste segregation, processing, treatment and disposal and take corrective measures.</p>	<p>As per the information provided by Municipal Corporation, Gorakhpur, land has been identified and 05 material recovery facilities, located at Neta Ji Subash Chandra Bose, BilandpurKhatta, Mahewa, BRD Medical College, Lal Diggi, Bhairapur are already established and are operational. 02 Garbage Transfer Stations of capacity 200TPD at Lal Diggi and 200 TPD at Chargawan are operational.</p> <p>A 50 TPD Construction and Demolition plant located at Mahesra is operational.</p> <p>12 pit composting units situated at Bandhu Singh Nagar, Basantpur, Civil Line Dwitiya, Netaji Subhash Chandra Bos Nagar, Betiyahata, Civil Line Pratham, Madhav Nagar, Giridharganj, Raptinagar, Civil Line Dwitiya, Gopalpur, Kanha Upvan Nagar are already operational.</p> <p>At Suthani, the establishment of an Integrated Solid Waste Management Facility (ISWMF) is currently underway. The facility is being designed as a comprehensive hub to process diverse waste streams with the following planned capacities: -</p> <ul style="list-style-type: none"> • 500 TPD Waste-to-Charcoal Plant • 200 TPD Bio-CNG Plant • 10 TPD Common Biomedical Waste Treatment Facility. • 10 TPD Tyre Waste Management Plant. • 05 TPD Domestic Hazardous waste processing plant.
17	<p>The commissioner, Municipal Corporation, Gorakhpur has filed action taken reports but in action taken reports the Commissioner Municipal Corporation, Gorakhpur has not provided any information regarding discharge by Municipal Corporation, Gorakhpur of its statutory obligations under Rule 15 (a) to (zk) of SWM Rules 2016 particularly with respect to (i) preparation of Solid Waste Management plan as per state policy and strategy on solid waste management as required by Rule 15 (a), (ii) establishment of a system to recognize of waste pickers or informal waste collectors and promote and establish a system for integration of authorized pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste as required by Rule 15 (c), (iii) facilitating formation of Self Help Groups provide identity cards and thereafter encourage integration in solid waste</p>	<p>As per the information provided by Municipal Corporation, Gorakhpur, action regarding Solid Waste Management Plan, Establishment of system to recognize waste pickers, collection of User fees, Establishment of hazardous waste disposal facility and authorization from UPPCB for setting up waste disposal facilities and framing of byelaws for levying spot fines has already been taken by Nagar Nigam.</p> <p>As per Nagar Nigam, enforcement activities are being carried out at regular time intervals to ensure effective implementation of the above notifications and activities. During the financial year 2025-2026, approximately ₹72 lakhs were collected as fines from defaulters.</p>



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	management including door to door collection of waste as required by Rule 15 (d), (iv) prescribing from time to time user fee and collecting the user fee from waste generators as required by Rule 15 (f), (v) setting up requisite number of material recovery facilities or secondary storage facilities with sufficient space or sorting of recyclable materials as required by Rule 15(h), establishing waste disposal Centers for domestic hazardous waste as required by Rule 15(i), involving communities in waste management and promotion of home composting, biogas generation ,decentralized processing of waste at community level subject to control of odor and maintenance of hygienic conditions around the facility as required by Rule 15 (t), facilitating construction, operation and maintenance of solid processing facilities and sanitary landfill and associated infrastructure as required by Rule 15v) and (w) obtaining authorization from UPPCB for setting up waste processing, treatment or disposal facility and sanitary landfill if the volume of waste is exceeding 5 metric tons per day as required by Rule 15(y) and framing of by-laws and prescribed criteria for levying of sports fine for persons who litters or failed to comply with the provision of SWM Rules 2016 and delegate powers as required by Rule 15 (zf)	
18	As mandated by Rule 19 of SWM Rules 2016, the operator of solid waste processing and treatment facility has to design and set up the facility as per the technical guidelines issued by the Central Pollution Control and the manual on solid waste management prepared by the Ministry of Urban Development. The operator has to obtain necessary approvals from UPPCB and has to submit annual reports to UPPCB.	U.P. Pollution Control Board has issued CTE for Establishment of Waste to charcoal Plant, CBG Plant, Animal Carcass Plant, C&D Waste Processing Plant. Annual report regarding the above said is awaited.
19	The Commissioner, Municipal Corporation, Gorakhpur is directed to look into these aspects and prepare within three months, if not already prepared a Solid Waste Management plan as per State Policy and Strategy on Solid Waste Management for ensuring compliance with Rule 15 (a) to (zk) of SWM Rules 2016 and the directions issued by honorable Supreme Court and this tribunal with all requisite details regarding budgetary allocation and timelines for completion/ compliance and submit action taken for with copies of all relevant documents in this regard.	As per the information provided by Municipal Corporation, Gorakhpur, Solid Waste Management Plan as per state policy for ensuring compliance of SWM Rule 2016 has been prepared. A 500 TPD waste-to-charcoal plant has been established which is currently under trial, with a budget of approximately ₹250 crore and commissioning of the plant is expected by March 2026. An MoU of approximately ₹120 crore has been signed with Indian Oil Corporation Limited (IOCL) for the establishment of a 200 TPD Bio-CNG plant . Construction work of a 5 TPD domestic Hazardous waste processing plant costs approximately ₹6.50 crore has been completed under NCAP and likely to be commissioned in the coming month.



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31/1/20

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	<p>Even though Local Authorities/ Municipalities/ Panchayats are empowered to make By-Laws for imposition of fines on persons littering or dumping garbage at unauthorized places and Rule 15(zf) of SWM Rules 2016 also casts an obligation on Local Authorities/ Municipalities/ Panchayats yet, either the bylaws are not framed or the same are not effectively implemented. The Commissioner, Municipal Corporation, Gorakhpur has not submitted any information regarding framing and implementation of bylaws in this regard and imposition any recovery of fines from the violators. In the present original application allegations of non-compliance and dumping of garbage at unauthorized places have been made against the Municipal Corporation, Gorakhpur itself.</p>	<p>As per the information provided by Municipal Corporation, Gorakhpur, bylaws are prepared and published through Gazette Notification. Enforcement activities are being carried out at regular time intervals to ensure effective implementation of the above notifications. Also, enforcement activities are carried out at regular time intervals to ensure effective implementation of the above notifications and activities. During the financial year 2025-2026, (Upto 31st December 2025) approximately ₹72 lakhs were collected as fines from defaulters.</p>
<p>20</p>	<p>In view of environmental degradation caused by instances of burning of leaves, this Tribunal had wide order dated 22nd December 2016 passed in O.A No. 199 of 2014 titled as "Mrs. Almitra H. Patel and another Vs. Union of India and others" directed that there shall be complete prohibition on open burning of waste on land including of landfill sites and directed that violators shall be liable to pay environmental compensation of Rs. 5000/- in case of simple burning and in case of bulk waste burning Rs. 25,000/- which was made recoverable as arrears of land revenue by the competent authority in accordance with law.</p>	<p>As per the information provided by Municipal Corporation, Gorakhpur, byelaws are framed, public notifications has been issued prohibiting open burning. Levying of Environmental Compensation ₹5,000 (simple burning) & ₹25,000 (bulk burning) has also been mentioned in the public notification. Enforcement activities are being carried out at regular time intervals to ensure effective implementation of the above notifications. U.P. Pollution Control Board, Gorakhpur has also published public notice regarding prohibition of open burning of garbage and has issued notice to local bodies for making aware the general public through electronic and print media. Copy of the public notice and notice sent to local bodies is annexed and annexure- 2.</p>

6. That the above response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

[Signature]
DEPONENT

VERIFICATION

Verified at Gorakhpur on this the 31st day of January, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



[Signature]
NOTARY
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At 16/5/26
 Solemnly affirmed before me on
 at 10:00 by Sd/- 31/1/26
 Ashtosh Chauhan
 I have satisfied my self
 that he/she understands the contents of this affidavit
 which has been made over & explained by

[Signature]
DEPONENT
 Girijesh Kumar Gupta
 31/1/26 (Adv)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :17/02/2024 To 31/12/2025

Ref No. - 201182/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2024

Dated:- 17/02/2024

To ,

Shri LOGIKOOFTECHNOLOGIES PRIVATE LIMITED
M/s LOGIKOOF TECHNOLOGIES PVT LTD
Near Electric Bus Depot & Charging Station, C & D Waste Processing Plant, Moharipur.

Gorakhpur

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Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 24470985 dated - 17/01/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Construction & Demolition waste Material (Bricks, Concrete, Wood, Steel, Soil & Cement) Including All Raw Material-300 MT/Month	Numbers/Month	300

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Paver Block/Interlocking Bricks	0
Percast concrete Product/ Bricks/ Etc.	0
Including All Product quantity-1.5 Lac/Month	1.5

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
No by Product	Numbers/Month	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Bore Well	1.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Industrial	0.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	12.5	For Fuel

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2025 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This C.T.E. is valid for unit M/s Logikoof Technologies Pvt. Ltd., Near Electric Bus Charging Station, at Vill- Jungle Bahadur Ali, Arazi No. 592, 93, 94, 604-611, 621 and 622, Tehsil- Sadar, Distt- Gorakhpur for processing and recycling of C & D waste 50 MT/Day received from Gorakhpur Nagar Nigam Area.
2. The site for storage and processing and recycling facility for Construction and Demolition Waste shall be qualify the provision of the sitting criteria of C & D Waste Management Rules, 2016 as per schedule I, Rules 7(1).
3. Construction and Development of processing and recycling of C & D waste shall be complied with the provisions of the C & D Waste Management Rules, 2016.
4. The processing or recycling site shall be away from habitation clusters, forest areas, water bodies, monuments, National Parks, Wetlands and places of important cultural, historical or religious interest.
5. A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local authority in consultation with concerned State Pollution Control Board.
6. Processing or recycling site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.
7. The approach and or internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
8. Provisions of weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided at site.
9. Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided and Safety provisions including health inspections of workers at landfill sites shall be carried out made.
10. In order to prevent pollution from processing or recycling operations, the following provisions shall be made, namely:
 - (a) Provision of storm water drains to prevent stagnation of surface water;
 - (b) Provision of paved or concreted surface in selected areas in the processing or recycling facility for minimizing dust and damage to the site.
 - (c) Prevention of noise pollution from processing and recycling plant:
 - (d) provision for treatment of effluent if any, to meet the discharge norms as per Environment (Protection) Rules, 1986.
11. Work Zone air quality at the Processing or Recycling site and ambient air quality at the vicinity shall be monitored by project proponent.
12. The measurement of ambient noise shall be done at the interface of the facility with the surrounding area, i.e., at plant boundary.
13. A three meter vegetative boundary shall be made around Processing or Recycling plant or site to strengthen the buffer zone as well as for protection and control of speeding of dust emission from premises.
14. The project proponent shall submit the feasibility report for control of air, water and noise pollution to UPPCB, Gorakhpur Office within a 15 days.
15. The project proponent shall installed/maintained proper air/dust pollution control equipments to suppress the air pollution generated from crushing and handling of C & D Waste at proposed site.
16. All the crushing equipments, conveyers, vibrating screen should be covered so that process dust emission shall not be spreade around the proposed site.
17. Proper water sprinkler shall be provided at all the dust emission sources at crushing plant and on road used for vehicular movement area.
18. No any adverse effect shall be occurred due to installation and operation of the above C & D Waste Processing and Recycling Plant.
19. Ambient air quality shall be maintain as per the prescribe standard of CPCB norms.
20. The industry shall provide/installed Septic Tank and Soak Pit for the Treatment of the Domestic Effluent Generated from the Premises.
21. N.O.C./Permission from S.G.W.B. for abstraction of ground water shall be obtained and it will be submitted to this office with three month.
22. Unit shall comply the provision of Hazardous waste (Management, Handling and Trans boundary Movement) Rules, 2008.
23. Industry shall comply the provision of Water (Prevention and Control of Pollution) Act. 1974 as amended 1978 and Air (Prevention and Control of Pollution) Act. 1981.
24. Separate C.T.E. shall be obtained from U.P.P.C.B. in case of capacity enhancement, expansion or any changes in this C.T.E. Issued.

25. In case of non compliance of the above conditions and any valid complain received to this office against the project this C.T.E. shall be revoked or cancelled.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 17/03/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Anil
Kumar
Sharma
Regional Officer

Digitally signed
by Anil Kumar
Sharma
Date: 2024.02.17
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Dated:- 17/02/2024

Copy To -

CEO 6 : UPPCB, Lucknow.

Anil
Kumar
Sharma
Regional Officer

Digitally signed
by Anil Kumar
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Date:
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मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :27/04/2023 To 31/12/2024

Ref No. - 179549/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2023

Dated:- 27/04/2023

To ,

Shri RAJ KUMAR
M/s EVERENVIRO RESOURCE MANAGEMENT PRIVATE LIMITED
Solid Waste Site, Nagar Nigam of Gorakhpur, Suthani, Gorakhpur,GORAKHPUR,273408
GORAKHPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 20166300 dated - 12/04/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Solid Waste Site, Nagar Nigam of Gorakhpur, Suthani, Gorakhpur

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Source Segregated Organic Waste	Metric Tonnes/Day	200
paddy straw	Metric Tonnes/Day	10
Agro Residue	Metric Tonnes/Day	10
Biomass	Metric Tonnes/Day	5

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Compressed Bio Gas	300

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Fermented organic Manure	Metric Tonnes/Day	20	20
Refused Derived Fuel	Metric Tonnes/Day	35	35
Rejects	Metric Tonnes/Day	5	5

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Ground water extraction	42.0
Municipal Supply	Municipal supply	6.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	6.0
Process	42.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.050	For electricity generation

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE is valid for Everenviro Resource Management Private Limited, Solid Waste Site, Nagar Nigam of Gorakhpur, Suthani, Gorakhpur for the existing production capacity of unit only. The industry can only manufacture Compressed Bio-Gas 300 MT/Day.
2. The Industry shall comply with various provisions of The Hazardous and Other Wastes (Management and Trans boundary movement) Rules, 2016.
3. Minimum 33% of the land on which industry is to be established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
4. The Industry shall ensure that no generation of Effluent being done. If effluent is generated then Unit has to install Effluent Treatment Plant (ETP) of adequate capacity for the treatment of industrial effluent generated in the production capacity. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
6. The Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. Prior to abstraction, project shall obtain a No Objection Certificate from Central Ground Water Authority before abstraction of ground water. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB and CPCB on monthly basis.
8. The industry shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
9. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
10. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
11. The Industry shall establish any air pollution generating device except 125 KVA D.G set(1 Nos.) will be installed with proper Air Pollution Control System as notified in the E.(P).Rules 1986 as amended.
12. The industry shall only use LPG/HSD only for the use of DG set as fuel no other fuel is allowed in industrial process.
13. The Industry will submit the License of the concerned Department as applicable within 01 Months.
14. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
- 15 The proponent shall obtain Consents for Operation from UPPCB, as required Under Section 25/26 of the Water (P & C of P) Act 1974 and under Section 21/22 of the Air (P&C of P) Act 1981 before commencement of the activity including trial production.
16. Unit shall submit the land use certificate within 03 month from the date of issue of this certificate and will only start the installation of the industry after obtaining land use certificate otherwise this CTE will be revoked with immediate effect.
17. The composting facility shall not be located within 300 m from the nearest dwelling and 100 m from any well or water course.
18. All other wastes such as iron filings, waste oils, transformer oils, batteries & other E-Waste should be recycled using registered vendors.
19. The daily logbook record of the Liquid manure produced by the unit shall be maintained.
20. Plants use following types of scrubbers:
 - (a) Iron chelating based for H₂S removal.
 - i. All Waste streams coming from plant should be suitably treated & recycled/reused. In no case, Effluent enters water body.
 - (b) PSA for CO₂ removal
 - ii. Height of exhaust gas chimney to be raised to 3m above the roof at least.
 - (C) Water scrubber for CO₂ and H₂S removal.
 - iii. Effluent generated which is high in acids should be neutralized by using suitable method & then disposed off after meeting the notified effluent discharge norm.

21. Solid manure may be converted to PROM (Phosphate Rich Organic Manure) organic Potash fertilizer, Organic silica fertilizer Etc.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/05/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Pankaj
Yadav
Regional Officer
Digitally signed
by Pankaj Yadav
Date:
2023.04.27
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Dated:- 27/04/2023

Copy To -

CEO 6 : UPPCB, Lucknow.

Pankaj
Yadav
Regional Officer
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by Pankaj Yadav
Date:
2023.04.27
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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :14/03/2024 To 31/12/2028

Ref No. - 204540/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2024

Dated:- 08/05/2024

To ,

Shri SANGHARSH NEGI
M/s NTPC VIDYUT VYAPAR NIGAM LIMITED
Gorakhpur Harit Koyala Pariyojana, Village- Suthani, Sahzanwan,
Gorakhpur,GORAKHPUR,273209
GORAKHPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 25151554 dated - 04/03/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude-26.751324, Longitude-83.1454695

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal Solid Waste	Metric Tonnes/Day	500

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Torrefied Charcoal	6500

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Municipal Supply	Nagar Nigam Gorakhpur	200.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	10.0
Cooling	200.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	25	Heating

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This consent to establish is valid only for setting up a 500 TPD MSW to Torrefied Charcoal (6500 MT/Month) Facility in Suthani, Gorakhpur having Latitude-26.751324, Longitude-83.1454695.
2. The plant shall not abstract ground water in any circumstances and the water demand (200 KLD) shall be satisfy by Municipal Supply Nagar Nigam, Gorakhpur only.
3. The plant shall not discharge any industrial effluent from the premises.
4. The Project shall comply with the provisions of Construction & Demolition Rules 2016 & SWM Rules 2016.
5. Transportation and handling of MSW shall be as per the SWM Rules, 2016.
6. Torrefaction Reactor shall be operated in accordance SWM Rules, 2016.
7. The Torrefied Charcoal Pellets Plant shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
8. Separate space for Torrefied Charcoal Pellets shall be provided by facility.
9. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
10. Torrefaction Reactor shall install Online Continuous Emission Monitoring System with data connectivity to CPCB server before commissioning of the plant.
11. Onsite emergency plan approved by the competent authority shall be submitted to board.
12. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 1000 KVA for use of backup power.
13. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
14. Torrefied Charcoal Pellets Plant shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
15. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
16. Torrefied Charcoal Pellets Plant shall comply with the relevant provisions of Environmental Laws.
17. To ensure the compliance of CTE condition from 1 to 15 a Bank Guarantee of Rupees 10,0000/- (Ten Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Environment (Protection) Act, 1986.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 08/06/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**GHAN
SHYAM**

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GHAN SHYAM
Date: 2024.05.08
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Dated:- 08/05/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :30/10/2024 To 31/12/2027

Category : GREEN

Application Id : 28491598

Ref No. -

Dated:- 30/10/2024

223173/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2024

To ,

Shri SUDHIR CHELAWAT

M/s PM PROJECTS AND SERVICES PRIVATE LIMITED

KHASRA NO. 1144, RAKBA 0.84 NOUSAD BARIYA TOLLA , GORAKHPUR

,GORAKHPUR,273016

GORAKHPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 28491598 dated - 04/10/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Dead Animals	Metric Tonnes/Day	12

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Ash from Disposal of Dead Animal- 18.25	18.25

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Ash from Disposal of Dead Animals	Metric Tonnes/Day	18.25	25

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Bore Well	5.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Others(Washing)	5.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

- 5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2027 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE is valid for M/S PM PROJECTS AND SERVICES PRIVATE LIMITED, KHASRA NO. 1144, RAKBA 0.84 NOUSAD BARIYA TOLLA, GORAKHPUR for Animal Waste Crematorium of Dead Animal Plant capacity- 1000-1500 Kg/Hour.
2. Industry shall Developed Proper Green Belt in the premises as per the provision of the Govt. Order issued for plantation by the Govt. of the U.P. Gazat notification.
3. The industry shall provide/installed Septic Tank and Soak Pit for the Treatment of the Domestic Effluent Generated from the Premises.
4. Industry shall be not allow to generate/disposed of any polluting industrial effluent from industrial premises.
5. No any adverse effect shall be occurred by installation and operation of the unit.
6. No any fuel shall be used in any Manufacturing or any subsidiary process accept Diesel oil for D.G. Set only.
7. Industry submit land use paper with in two months.
8. Industry shall obtained C.T.O. (air and water) before operation.
9. Industry shall installed rain water Harvesting system to conserve ground water.
10. Industry shall comply the provision of Water (Prevention and Control of Pollution) Act. 1974 as amended 1978 and Air (Prevention and Control of Pollution) Act. 1981.
11. Industry shall be ensure to proper disposal of waste/solid waste generated from unit in the premises.
12. This C.T.E. shall be revoked or cancelled in case of any valid complain received to this office against the industry.
13. Separate C.T.E. shall be obtain from U.P.P.C.B. in case of capacity enhancement, expansion or any changes in this C.T.E. Issued.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 30/11/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

AJEET
KUMAR
SUMAN
Regional Officer

Digitally signed
by AJEET
KUMAR SUMAN
Date: 2024.10.30
11:49:13 +05'30'

Dated:- 30/10/2024

Copy To -

CEO 6 : UPPCB, Lucknow.

AJEET
KUMAR
SUMAN
Regional Officer

Digitally signed
by AJEET
KUMAR SUMAN
Date: 2024.10.30
11:49:34 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

प्रदूषण रोकिए!

पर्यावरण बचाइए!!



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 965/सां 289/2025

दिनांक :

15/7/25

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-6),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 613/2022 में एम०ए० सं०-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-26.07.2024 एवं दिनांक 09.05.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय, के पत्र सं एच. 29673/डब्लू०एम०डी०/एम०ए०-57/सां०-42/2025, दिनांक 30.06.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 613/2022 में एम०ए० सं०-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 26.07.2024 एवं दिनांक 09.05.2025 के अनुपालन में आवश्यक कार्यवाही करते हुए अनुपालन आख्या प्रेषित किये जाने हेतु निर्देशित किया गया है। उपरोक्त के अनुपालन में अनुपालन आख्या/विवरण निम्नवत है :-

1. मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 613/2022 में एम०ए० सं०-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 26.07.2024 एवं दिनांक 09.05.2025 में पारित आदेश के अनुपालन में प्रचार-प्रसार हेतु दैनिक जागरण समाचार पत्र अमर उजाला एवं दैनिक जागरण के संस्करण दिनांक 15.07.2025 में प्रकाशित कराया गया। समाचार पत्र के कतरन की छायाप्रति संलग्न है। (संलग्नक-1)
 2. मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 613/2022 में एम०ए० सं०-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 26.07.2024 एवं दिनांक 09.05.2025 में पारित आदेश के अनुपालन में अनुपालनात्मक कार्यवाही किये जाने हेतु क्षेत्रीय कार्यालय, गोरखपुर के अन्तर्गत आच्छादित समस्त स्थानीय निकाय को पत्र प्रेषित किया गया है। पत्र की छायाप्रति संलग्न है। (संलग्नक-2)
- सूचना/अनुपालन आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक- उपरोक्तानुसार।

भवदीय

कृते क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. विधि अधिकारी प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

कृते क्षेत्रीय अधिकारी

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर- 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

amarujala.com

गोरखपुर | मंगलवार, 15 जुलाई 2025

6



उ.प्र. प्रदूषण नियंत्रण बोर्ड

महादेव झारखण्डी, आवास - विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर

आवश्यक सूचना

सर्वसाधारण को सूचित किया जाता है कि मां राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 613/2022 में एम०ए० सं०-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 26.07.2024 के अनुपालन के क्रम जनपद गोरखपुर में अनाधिकृत स्थानों विशेष कर सड़क के किनारे, नदियों, जल मार्गों, आर्द्र भूमि, झीलों, नालों, पंचायत या राज्य भूमि, पी०डब्ल्यू०डी० व अन्य विभिन्न प्राधिकरणों के स्वामित्व वाली भूमि पर ठोस अपशिष्ट को फेंकने / डम्प करने पर पूर्णतः प्रतिबन्ध के निर्देश दिये गये हैं।

मां एन०जी०टी० द्वारा उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को उल्लंघनकर्ताओं पर जुर्माना लगाये जाने, बसूलने एवं उस धनराशि का उपयोग के सम्बन्ध में भी निर्देश दिये गये हैं।

पर्यावरणीय क्षतिपूर्ति:-

अपशिष्ट को फेंकने/डम्प करने पर

₹0 5,000.00

₹0.10,000 (अपराध की पुनरावृत्ति पर) बल्क वेस्ट को फेंकने / डम्प करने पर

₹0 25,000.00

₹0 50,000.00 (अपराध की पुनरावृत्ति पर)

संदर्भ संख्या : 963/सा.-289/O.A.No.-613/2022/2025 दिनांक 14.07.2025

क्षेत्रीय अधिकारी गोरखपुर

12 दैनिक जागरण गोरखपुर, 15 जुलाई, 2025



30 प्र० प्रदूषण नियंत्रण बोर्ड

महादेव झारखण्डी, आवास विकास कालोनी,
देवरिया रोड, कूड़ाघाट, गोरखपुर

आवश्यक सूचना

सर्वसाधारण को सूचित किया जाता है कि मा० सदीय हरित आचरण, नई दिल्ली में योजित ओ०ए० नं० 613/2022 में एम०ए० सं०-57/2025 राम विलन साहनी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 26.07.2024 के अनुपालन के क्रम जनपद गोरखपुर में अनाधिकृत स्थानों विशेष कर सड़क के किनारे, नदियों, जल मार्गों, आर्द्र भूमि, झीलों, नालों, पंचायत या राज्य भूमि, पी०डब्ल्यू०डी० व अन्य विभिन्न प्राधिकरणों के स्वामित्व वाली भूमि पर ढोस अपशिष्ट को फेंकने / डम्प करने पर पूर्णतः प्रतिबन्ध के निर्देश दिये गये हैं।

मा० एन०जी०टी० द्वारा ज०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को उल्लंघनकर्ताओं पर जुर्माना लगाये जाने, वसूलने एवं उस धनराशि का उपयोग के सम्बन्ध में भी निर्देश दिये गये हैं।

पर्यावरणीय क्षतिपूर्ति :-

अपशिष्ट को फेंकने / डम्प करने पर

- ₹ 5,000.00
- ₹ 10,000 (अपराध की पुनरावृत्ति पर)

यत्क वेस्ट को फेंकने / डम्प करने पर

- ₹ 25,000.00
- ₹ 50,000.00 (अपराध की पुनरावृत्ति पर)

सदर संख्या: 952/सा०-289/O.A.No.-613/2022/2025
दिनांक: 14.07.2025

क्षेत्रीय अधिकारी
गोरखपुर

प्रदूषण रोकिए!

0551-2273973

पर्यावरण बचाइए!!

0551-2273973

दूरभाष एवं फैक्स :

Phone & Fax :



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 964/2110-289/2025

दिनांक : 14/7/25

सेवा में,

.....
श्री श्री वल्लभ
.....
(31)

विषय-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 613/2022 में एम0ए0 सं0-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 26.07.2024 एवं 09.05.2025 के अनुपालन के सम्बन्ध में।

महोदय,

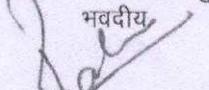
कृपया उपरोक्त विषयक उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुख्यालय, लखनऊ के पत्र सं एच. 29673/डब्लू0एम0डी0/एम0ए0-57/सा0-42/2025, दिनांक 30.06.2025, जो मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 613/2022 में एम0ए0 सं0-57/2025 राम मिलन साहनी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक-26.07.2024 के अनुपालन से सम्बन्धित है, का संदर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 26.07.2024 के सुसंग अंश निम्नवत है:-

"..... 76. Accordingly, we specifically direct that there shall be complete prohibition on littering/dumping of Solid Waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, nalas, panchayat or revenue lands, land owned by PWD or other various authorities in the entire State of Uttar Pradesh with effect from the date of this order and for each such incident of default, violator shall be liable to pay environmental compensation of Rs. 5,000/- in case of first instance and Rs. 10,000/- in case of any further instance of littering/dumping of solid waste not falling in the category of bulk waste and Rs. 25,000/- in case of first instance and Rs. 50,000/- in case of any further instance of littering/dumping of bulk waste by any bulk waste generator, concessionaire, ULB or any other person or body responsible for the same. The concerned Commissioner of Municipal Corporation or the concerned Executive Officer of Municipal Council or Nagar Panchayat shall designate appropriate number of officers thereof for imposing environmental compensation on the violators. In addition to such designated Officers of Municipal Corporation/Municipal Council/Nagar Panchayat, the Regional Officer, UPPCB shall also be entitled to impose environmental compensation from the violators. Environmental compensation so imposed/realized shall be deposited with the concerned Municipal Corporation/Municipal Council/Nagar Panchayat/UPPCB. In case of non-payment the environmental compensation as mentioned above shall be recovered as arrears of land revenue by the Competent Authority in accordance with law. Environmental compensation so realized shall be utilized by the concerned Municipal Corporation/Municipal Council/Nagar Panchayat for proper management and processing of Solid Waste within its respective jurisdiction.

"..... 77. The Chief Secretary, Government of Uttar Pradesh and the Member Secretary, UPPCB are directed to ensure adequate publicity of this direction through electronic and print media and also through hoardings, banners etc for due compliance by all concerned. The concerned Municipal Corporation/Municipal Committee/Nagar Panchayat shall also make due publicity through hoardings, banners etc at appropriate places."

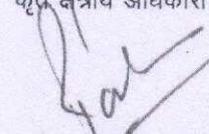
अग्रतर अवगत हो कि उक्त संदर्भित ओ0ए0 में सुनवाई हेतु अगली तिथि 30.07.2025 को नियत है। अतः आप से अपेक्षा है कि मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 26.07.2024 के उपरोक्त वर्णित बिन्दु सं0 76 एवं 77 में दिये गये निर्देशों की अनुपालन आख्या अविलम्ब इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे संकलित अनुपालन आख्या ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित किया जाना सम्भव हो सके।

भवदीय,


कृते क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. प्रभारी डब्लू0एम0डी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।


कृते क्षेत्रीय अधिकारी

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर- 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

1. नगर आयुक्त, नगर निगम, गोरखपुर
2. अधिशाषी अधिकारी, नगर पंचायत, बड़हलगंज, गोरखपुर
3. अधिशाषी अधिकारी, नगर पंचायत, मुण्डेरा बाजार, गोरखपुर
4. अधिशाषी अधिकारी, नगर पंचायत, सहजनवा, गोरखपुर
5. अधिशाषी अधिकारी, नगर पंचायत, बासगांव, गोरखपुर
6. अधिशाषी अधिकारी, नगर पंचायत, गोला बाजार, गोरखपुर
7. अधिशाषी अधिकारी, नगर पंचायत, पीपीगंज, गोरखपुर
8. अधिशाषी अधिकारी, नगर पंचायत, पिपराईच, गोरखपुर
9. अधिशाषी अधिकारी, नगर पालिका परिषद, महाराजगंज
10. अधिशाषी अधिकारी, नगर पंचायत, निचलौल, महाराजगंज
11. अधिशाषी अधिकारी, नगर पंचायत, सिसवा बाजार, महाराजगंज
12. अधिशाषी अधिकारी, नगर पंचायत, घुघुली, महाराजगंज
13. अधिशाषी अधिकारी, नगर पंचायत, आनन्द नगर, महाराजगंज
14. अधिशाषी अधिकारी, नगर पालिका परिषद, नौतनवा, महाराजगंज
15. अधिशाषी अधिकारी, नगर पालिका परिषद, देवरिया
16. अधिशाषी अधिकारी, नगर पालिका परिषद, गौरा बरहज, देवरिया
17. अधिशाषी अधिकारी, नगर पालिका परिषद, गौरी बाजार, देवरिया
18. अधिशाषी अधिकारी, नगर पंचायत, भटनी, देवरिया
19. अधिशाषी अधिकारी, नगर पंचायत, सलेमपुर, देवरिया
20. अधिशाषी अधिकारी, नगर पंचायत, लार, देवरिया
21. अधिशाषी अधिकारी, नगर पंचायत, भाटपाररानी, देवरिया
22. अधिशाषी अधिकारी, नगर पंचायत, रूद्रपुर, देवरिया
23. अधिशाषी अधिकारी, नगर पंचायत, मझौलीराज, देवरिया
24. अधिशाषी अधिकारी, नगर पंचायत, रामपुर कारखाना, देवरिया
25. अधिशाषी अधिकारी, नगर पालिका परिषद, पडरौना, कुशीनगर
26. अधिशाषी अधिकारी, नगर पंचायत, कप्तानगंज, कुशीनगर
27. अधिशाषी अधिकारी, नगर पंचायत, रामकोला, कुशीनगर
28. अधिशाषी अधिकारी, नगर पंचायत, हाटा, कुशीनगर
29. अधिशाषी अधिकारी, नगर पंचायत, सेवरही, कुशीनगर
30. अधिशाषी अधिकारी, नगर पंचायत, खड्डा, कुशीनगर
31. अधिशाषी अधिकारी, नगर पंचायत, कसया, कुशीनगर